

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-238(ND)/2018

In the matter of:

M/s. Jai Bhole Steel Works ...Applicant
Vs.
M/s. Oliver Engineering Pvt. Ltd. ...Respondent

SECTION: Under Section 9 of (IBC), 2016

Order delivered on 12.06.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER(J)**

For Applicant

Mr. Ajay Garg & Mr. Mahesh
Sharma, Advs.

For Respondent

Mr. Puneet Singh Bindra, Mr. Sanjiv
Chaudhary & Ms. Akshita Gupta,
Advs.

ORDER

The Ld. Counsel for the applicant and respondent present. Ld. Counsel for the respondent states that without prejudice proposal is communicated to the counsel for the applicant. The Ld. Counsel for the applicant states that the time is required to take instructions to arrive at settlement hence matter is adjourned for arriving at the settlement. Pleadings are complete. For further consideration on 25th July, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)**